

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 404/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for seven number of assets under "Augmentation of Transformers in Northern Region-Part B" in Northern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri Sachin Dubey, Advocate, BYPL  
Ms. Nikita Choukse, Advocate, HPPTCL  
Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under "Augmentation of Transformers in Northern Region-Part B" in Northern Region:



Asset-I: 1 X 500 MVA, 400/220 kV Transformer at Panchkula Sub-station;  
Asset-II: 1 X 500 MVA , 400/220 kV Transformer at Jalandhar Sub-station;  
Asset-III: 1 X 315 MVA, 400/220 kV Transformer at Samba Sub-station;  
Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station;  
Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station;  
Asset-VI: 220 kV, 2 nos. Line bays at Jalandhar Sub-station, and  
Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station.

b. The instant transmission assets were put under commercial operation during 2014-19 tariff period.

c. Transmission tariff for 2014-19 tariff period in respect of Assets-I, II and III was approved vide order dated 6.10.2017 in Petition No. 236/TT/2016 and for Assets-IV, V, VI and VII was approved vide order dated 21.11.2019 in Petition No. 158/TT/2018.

d. COD of Assets-V and VI was approved under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations on account of non-readiness of the downstream system being built by HPPTCL and PSTCL. The downstream system is still not ready and as such tariff is being billed to HPPTCL and PSTCL. HPPTCL and PSTCL have filed Appeals before the APTEL against the Commission's order dated 21.11.2019 in Petition No. 158/TT/2018 i.e. Appeal No. 72/2020 by HPPTCL and Appeal No. 128/2020 by PSTCL.

e. There is minor variation in the capital cost claimed on account of changes pertaining to calculation of Initial Spares on overall project basis.

f. Reply to the Technical Validation letter has been filed vide affidavit dated 2.12.2020 wherein the information sought by the Commission has been submitted.

g. Pursuant to the directions of the Commission given vide RoP dated 6.4.2021, HPPTCL and PSTCL have been impleaded as party to the present proceedings and have been served a copy of the petition. Revised memo of parties has also been filed vide affidavit dated 13.4.2021.

h. Rejoinder to the reply of BRPL has been filed vide affidavit dated 2.8.2021.

3. Learned counsel for HPPTCL sought two weeks' time to file reply to the petition.
4. Learned counsel for BRPL submitted that in terms of Regulation 9(6)(a) of the 2014 Tariff Regulations, tariff for asset forming part of the project, but not in use, cannot be granted. He further submitted that on other issues, the submissions made by him in the reply may be considered and they are similar to the earlier transmission tariff petitions.



5. Learned counsel for BYPL adopted the submissions and reply of learned counsel for BRPL.

6. The Commission directed HPPTCL to submit its reply by 23.8.2021 with advance copy of the same to the Petitioner, who may file its rejoinder, if any, by 30.8.2021. The Commission directed the parties to comply with due dates for completion of pleadings and observed that no extension of time shall be granted.

7. The petition shall be listed for final hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

